
(2021) 12 RAJ CK 0031

In the Rajasthan High Court

Case No : S.B. Civil Writ Petition No. 16971 Of 2021

Hemraj Lavvnshi

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 06-12-2021

Acts Referred:

Citation : (2021) 12 RAJ CK 0031

Hon'ble Judges : Arun Bhansali, J

Bench : Single Bench

Advocate : Vikram Singh Bhawla

Final Decision : Disposed Of

Judgement

Arun Bhansali, J

Learned counsel for the petitioner submits that the petitioner would be satisfied, if an appropriate direction is issued to the respondents to consider petitioner's representation to be posted at a nearby place, in accordance with law, where concerned post is lying vacant.

The present writ petition is, therefore, disposed of with the direction to the petitioner to address a fresh representation before the competent authority pointing out vacant posts within a period of two weeks alongwith photostat copy of the earlier representation and certified copy of the order instant.

In case, such representation is filed by the petitioner, the competent authority shall decide the same, in accordance with law, preferably within a period of six weeks from the receipt thereof.

It is made clear that aforesaid direction to decide the representation has been issued only with a view to ensure expeditious redressal of petitioner's grievance. The same may not be construed to be an order to decide the representation in a particular manner.

The stay application also stands disposed of accordingly.